1	2	3	4	5	6	7
8.	Supermarket Grocery Supplies Pvt. Ltd.	F&V	Bangalore	46.73	10.00	Under implementation
9.	Malpefresh Marine Exports Private Limited.	Marine	Udipi	25.00	5.33	25% progress
	TOTAL			206.94	54.93	

Scam in NCCT

*423. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to refer to answer to Unstarred Question 40 given in the Rajya Sabha on 2 February, 2018 and state:

(a) whether any case pertains to illegal diversion of funds by a National level cooperative fertiliser unit to another company, including conflict of interest of a senior level officer, details thereof;

(b) action taken to stop conflict of interest activities in National level cooperative fertiliser units, including side-stepping of officials, pending inquiry, allegedly involved in such activities;

(c) whether Ministry proposes to issue suitable advisory in this regard, if not, the reasons therefor; and

(d) the action taken by Ministry on advice of CVC to take action against culprits including lodging FIR in recruitment scam in National Council for Cooperative Training (NCCT)?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI RADHA MOHAN SINGH): (a) and (b) Complaints have been received against Krishak Bharati Co-operative (KRIBHCO) Limited, New Delhi for illegal diversion of ₹ 4 crore to M/s Anya Polytech and Fertilizer Pvt. Ltd. (APFPL), a company managed by the son of KRIBHCO Chairman. The matter has been taken up with KRIBHCO and it has informed that its subsidiary Kribhco Infrastructure Limited (KRIL) made an agreement with APFPL, a joint venture company managed by son of the present chairman. KRIBHCO has further informed that the Chairman, KRIBHCO abstains from discussions on the agenda items pertaining to APFPL to ensure avoidance of any conflict of interest. With

regard to diversion of ₹ 4 crore by KRIBHCO to M/s APFPL, KRIBHCO has informed that it was decided between KRIL and M/s APFPL that APFPL will ensure supply of 2000 MTs of Zinc Sulphate to KRIL during October and November, 2017 and KRIBHCO will provide an advance of ₹ 4 crore at an interest rate of 9.30% per annum to APFPL to purchase raw material to ensure uninterrupted supplies. Accordingly, on three instalments, the entire advance of ₹ 4 crore along with interest accrued thereon of ₹ 3.70 lakh was released to APFPL and the same has been utilized by APFPL for purchase of raw material and they have supplied the finished product to KRIBHCO and the said advance has been fully adjusted.

(c) No, Sir. As per the provisions of the Multi State Cooperative Societies (MSCS) Act, 2002, Co-operative societies registered under the Act are functioning as autonomous cooperative organizations accountable to their members, and therefore, government cannot interfere in the democratic functioning of these societies.

(d) Delhi Police was requested *vide* letter dated 06.12.2017 and subsequent reminders dated 01.01.2018, 01.02.2018 and 15.02.2018 to file FIR against the officials of NCCT involved in the matter. In response, Delhi Police vide their letter dated 09.03.2018 informed that the matter relates to inter-State dimensions and does not fall within the ambit of Delhi Police for registering FIR. However, Delhi Police has once again been requested *vide* letter dated 14.03.2018 to lodge FIR in the matter as most of the officers/ officials of NCCT involved in the matter are stationed in Delhi and the place of apparent criminal conspiracy also happened in Delhi. Further action, if any on this matter, will be taken on the basis of further development in this case.

Training for agricultural and allied activities through KVKs

*424. DR. KANWAR DEEP SINGH: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether there is a proposal to start training for agricultural and allied activities through Krishi Vigyan Kendras (KVKs);

(b) if so, the number of such KVKs identified for this purpose in Uttar Pradesh, West Bengal and Punjab;

(c) if not, by when it will be done and the criteria thereof;

(d) whether some extra assistance would be given to KVKs for the purpose; and

(e) if so, the details thereof?